

**MADHYA PRADESH STATE JUDICIAL ACADEMY,
JABALPUR**

Interactive Session on –
Key issues relating to cases of dishonor of cheque under the Negotiable Instruments Act, 1881
(Through online and other modes of telecommunication)

DATE: 23rd April, 2022 (MPSJA)

SCHEDULE

SESSIONS	TIME	TOPICS
I	10:30 am to 10:40 am	Inaugural session & overview of the Programme By: Director, MPSJA
II	10:40 am to 12:15 pm	Discussion on – <ul style="list-style-type: none">• Pre-trial proceeding & cognizance• Issuance of process and ensuring its compliance• Guidelines issued by Hon'ble the High Court of Madhya Pradesh & Model Procedure By: Shri Jayant Sharma, Faculty Member (Jr.-1), MPSJA
TEA BREAK (12:15 pm to 12:30 pm)		
III	12:30 pm to 2:00 pm	Discussion on – <ul style="list-style-type: none">• Liability of Company and firm• Speedy disposal of interim applications during trial (i.e. Sections 91 & 319 Cr. P. C. and Section 45 Evidence Act)• Compounding and Settlement under the Act• Scope of mediation process• Expeditious trial of cheque bounce cases By: Smt. Saeeda Vinita, Faculty Member (Jr.-2), MPSJA
LUNCH BREAK 2:00 pm to 2:45 pm)		
IV	2:45 pm to 3:45 pm	Discussion on – <ul style="list-style-type: none">• Introduction to the newly inserted Section 143-A of the Act• Issues relating to sentencing & determination of just compensation• Procedure relating to recovery of fine and interim & final compensation• Application of plea bargaining By: Shri Manish Sharma, O.S.D., MPSJA
V	3:45 pm onwards	Open interactive session By: Officers of the Academy

Note: The Time Table is subject to change as per exigencies.

DIRECTOR